

**BEFORE THE APPELLATE AUTHORITY**  
**(Under the Right to Information Act, 2005)**  
**SECURITIES AND EXCHANGE BOARD OF INDIA**

**Appeal No. 6831 of 2026**

Kamla Rani Yadav : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

**ORDER**

1. The appellant had filed an application dated March 23, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated April 02, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated April 09, 2026 (Reg. No. SEBIH/A/E/26/00131). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in her application dated March 23, 2026, sought the following information:
  - 1- *“please give me details of purchase of shares from 2010 to onwards of my husband sri shanker prasad yadav adhar number 9988 xxxxxxxxxxxx, and mobile number 94154xxxxxxxx of my husband.*
  - 2- *please give me details of sale of shares from 2010 to onwards of my husband sri shanker prasad Yadav adhar number 9988 xxxxxxxxxxxx*
  - 3- *please give me details of nominee of these shares from 2010 to onwards of my husband sri shanker prasad Yadav .*
  - 4- *please give me details of account which is used for sale purchase of shares during 2010 to onwards.*
  - 5- *please give me details of if any share is hold by my husband at this time give me details.*
  - 6- *please give me details of bank account which is used for sale and purchase of shares.*
  - 7- *please give me details of sale of share after death of my husband dated 23-10-2025. name of nominee and mode of transaction, and other relevant details.”*

3. **Reply of the Respondent** – The respondent, in response to query nos. 1-7 the application, informed that the information sought is not maintained by SEBI in normal course of regulation of securities market. Hence, the same is not available with SEBI.

Notwithstanding the above, the respondent informed that appellant can contact the listed company and/ or the concentrated RTA in this regard. The respondent also informed that appellant can refer to the websites of the depositories and contact their helpdesk. The respondent also advised the appellant to contact the investor service centres of Exchanges w.r.t. the information sought.

4. **Ground of appeal** – The appellant has filed the appeal on the ground that she was refused access to the information requested.
5. I have perused the application and the response provided thereto. The respondent, in his response, has categorically mentioned that the information sought is not maintained by SEBI in normal course of regulation of securities market. Hence, I find that the requested information is not available with SEBI. I note that the respondent can only provide information that is available in the records. In this context, I note that the Hon'ble Supreme Court of India in *Central Board of Secondary Education & Anr. vs. Aditya Bandopadhyay & Ors* (Judgment dated August 9, 2011) held that *“The RTI Act provides access to all information that is available and existing. This is clear from a combined reading of section 3 and the definitions of ‘information’ and ‘right to information’ under clauses (f) and (j) of section 2 of the Act. If a public authority has any information in the form of data or analysed data, or abstracts, or statistics, an applicant may access such information, subject to the exemptions in section 8 of the Act. But where the information sought is not a part of the record of a public authority, and where such information is not required to be maintained under any law or the rules or regulations of the public authority, the Act does not cast an obligation upon the public authority, to collect or collate such non-available information and then furnish it to an applicant.”* Accordingly, I do not find any deficiency in the response of the respondent.
6. Notwithstanding the above, I note that the respondent has provided appropriate guidance to the appellant in obtaining the requested information.

7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

**Place: Mumbai**

**Date: May 07, 2026**

**RUCHI CHOJER  
APPELLATE AUTHORITY UNDER THE RTI ACT  
SECURITIES AND EXCHANGE BOARD OF INDIA**